

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 1336
TO BE ANSWERED ON 11.02.2019

Digital Library

1336. SHRI RAJENDRA AGRAWAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- a) Whether the Government has taken some firm steps to strengthen traditional knowledge through the digital Library in the country and if so, the details thereof;
- b) whether the Government is planning to link intellectual property with research fellowship and promotion in national laboratories, institutions and Universities and if so, the details thereof;
- c) whether the Government plans to include intellectual property in the curriculum of schools and colleges; and
- d) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE
DEVELOPMENT**

(DR. SATYA PAL SINGH)

(a) Yes. The Traditional Knowledge Digital Library (TKDL) has been set up by Council of Scientific and Industrial Research (CSIR) in collaboration with the Ministry of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homeopathy (AYUSH) to prevent misappropriation of and to protect Indian traditional knowledge mainly at International Patent Offices. TKDL contains Indian traditional medicine knowledge available in public domain from classical/ traditional books related to Ayurveda, Unani and Siddha in a digitized format and is available in five international languages (English, French, German, Spanish and Japanese). So far about 3.5 lakh formulations have been transcribed in TKDL.

(b) to (d) CSIR has a policy in place to deal with the intellectual property arising out of the research work carried out by CSIR supported research fellows. The policy deals with the commercial exploitation of the results and ownership of patent rights pertaining to investigations concerning the intellectual work of the CSIR research fellows/associates. The salient points of the policy are:

- I. Public funded educational/research institution, to which a fellow is associated, may seek patent right at their own cost and/or commercial exploitation of the results of the investigation concerning the Intellectual work of the fellow and all rights would vest exclusively with the Institution concerned. All matters concerning ownership of IP and its licensing/exploitation are governed by the IP policy of the concerned institutions; and
- II. In case an institution, to which a fellow is associated, is not in a position to seek patent rights and/or commercial exploitation of the results of the investigation concerning the intellectual work of the fellow, CSIR at its own cost may seek the patent rights and/or commercial exploitation of the results of the intellectual work of the fellow and all rights would vest exclusively with CSIR.

Content on Intellectual Property Right (IPRs) has been included in the National Council of Educational Research and Training (NCERT) curriculum of Business Studies. A Training of Trainers Module to aid school teachers in teaching basic concepts of Intellectual Property has also been prepared.

The Department for Promotion of Industry and Internal Trade (DPIIT) has approved the 'Scheme for Pedagogy & Research in IPRs for Holistic Education and Academia (SPRIHA) with the vision to facilitate intellectual property education and research in IPRs by setting up IPR chairs in colleges and universities. The scheme envisages inclusion of IPR as a mandatory credit course at under graduate level.
